

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.128/MP/2018

Subject : Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C Silchar Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line-214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-201 km, Asset IV: 400 kV D/C Silchar Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line-256.41 km and Asset V: 400 kV D/C Azara--Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission).

Date of hearing : 19.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member

Petitioner : North East Transmission Co. Ltd.(NETCL)

Respondents : Tripura State Electricity Corp. Ltd. and 8 Others

Parties present : Shri M.R. Ramachandran, Advocate, NETCL
Shri B. Nagar, NTECL
Shri M.K. Gupta, NTECL
Shri Naveen Kumar Mishra, NETCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that present petition has been filed to allow the O & M charges in terms of Regulation 29 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations) prescribing the O & M charges for single circuit in place of 50% of the O & M charges applicable to D/C transmission line and adjust the said relaxed O & M charges against the amount refunded by the Petitioner to the beneficiaries on account of reduction in the interest and financing charges achieved by the Petitioner on account of enhanced rebate from 0.25% to 1.10% towards timely payment. Learned counsel requested the Commission to extend the time frame for additional capitalization beyond the grace period in terms of Regulations 14 and 3 (13) of the 2014 Tariff Regulations.

2. None was present on behalf of the Respondents despite notice.

3. After hearing the learned counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**